

State, to undermine the Israeli economy, to block the flow of financial, economic and political support to Israel to seek to change international political position in favour of the Palestinian people and to support the Palestine Liberation Organisation”.

(b) The Government of India have taken note of the resolutions contained in the final communique issued by the Islamic Summit.

भागलपुर में अंधा बनाये जाने वाली घटनाओं पर बी. बी. सी. फिल्म

2394. श्री तारिक अन्वर:

श्री हीरा लाल आर. परमार:

श्री अमर राय प्रधान:

क्या विदेश मंत्री यह बताने का कृपा करेंगे कि :

(क) क्या यह सच है कि भागलपुर में अंधा बनाये जाने वाली घटनाओं पर बी. बी. सी. ने फिल्म बनाने का प्रस्ताव किया था;

(ख) क्या बी. बी. सी. ने इस सम्बन्ध में भारत सरकार की अनुमति मांगी थी;

(ग) उन क्षेत्रों तथा व्यक्तियों के नाम क्या हैं जिन पर फिल्म बनाने की अनुमति मांगी गई थी; और

(घ) इस बारे में सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्री (श्री पी. डी. नरसिंह राव) : (क) से (ग) ब्रिटिस द्राइकास्टिंग कार्पोरेशन की जो टॉलिविजन टीम “महात्मा गांधी” पर विशेष दूरदर्शन चित्र तैयार करने के उद्देश्य से 10 जनवरी के आसपास भारत आई थी, उसने आवेदन करने के समय यह सूचित किया था कि वह भागलपुर में कौदियों को अंधे किए जाने की घटना पर एक विशेष दूरदर्शन चित्र बनाना चाहती है। परन्तु उस समय इस संबंध में कोई ब्यौरा नहीं दिया गया था।

(घ) 21 जनवरी को इस दल को यह सूचित किया गया कि भागलपुर की इस घटना को पश्चिम के प्रचार माध्यमों द्वारा बहुत ज्यादा प्रकाशित तथा प्रदर्शित किया जा चुका है और इन घटनाओं के बारे में अब और प्रकाशित तथा प्रदर्शित करने से, भारत का अत्यधिक नकारात्मक प्रचार होगा, जिससे बचा जा सकता है। इसके बाद बी. बी. सी. की इस टीम ने स्वयं ही भागलपुर की इस घटना पर चित्र न बनाने का निर्णय लिया, जबकि पहले उसने इसे तैयार करने की योजना बनाई थी

Persons Registered by Delhi Pharmacy Council

2395. SHRI NIHAL SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons registered by the Delhi Pharmacy Council during the last three years and under what rules;

(b) if so, whether private Pharmacist Schools are running in Delhi which have been doing the job of registration in Ayurvedic, Allopathic and Homoeopathic system of medicines; and

(c) if so, the procedure followed by them in doing so?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The Delhi Pharmacy Council has registered the following number of persons during the last three years under the Pharmacy Act, 1948:

1978—Total number of persons registered: 405 [under Section 32 (b): 212; under Section 32(2): 193]

1979—Total number of persons registered: 547 [all under Section 32(2)]

1980-81—Total number of persons registered: 275 [all under Section 32(2)]

(b) No such instance has come to the notice of the Delhi Administration.

(c) Question does not arise.

Pune station

2396. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of Railway Administration has been drawn to the two articles of Dr. A. D. Lele, M.L.A., Maharashtra published in Daily Tarun Bharat Pune (Maharashtra) dated 16th and 17th September, 1980 regarding inconveniences experienced by Railway Staff and Railway Passengers on Pune Station;

(b) if so, the reaction of the Railway Administration in this regard;

(c) what action has been taken or proposed to be taken on each of the grievances and suggestions made in the said articles; and

(d) if no action is taken so far, the difficulties relating thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The Central Railway Administration has already taken necessary action on the main points made in the Articles.

(c) A statement is attached.

(d) Does not arise.

Statement

Points Raised	Action taken
(1) Washable aprons on platforms line No. 3 & 4.	Aprons provided on platform line No. 4. Provision of washable aprons on other platforms will be considered as and when funds are available.
(2) Inadequate accommodation in Booking Office, etc.	Present arrangements are considered adequate. Re-arrangement will be considered subject to availability of funds.
(3) Protection of RPF while carrying cash.	Present arrangements are considered good enough.
(4) Toilet facilities at VIP sidings.	Action not considered necessary for fear of mis-use.
(5) Shed facilities for Porters, etc.	A proposal for providing a covered shed is under examination.
(6) Inadequacy of staff and refreshment items in refreshment rooms.	Present arrangements are considered adequate.
(7) Inadequacy of ticket checking staff	At present, arrangements of ticket-checking are considered adequate.
(8) Deficiency in system of payment of salary to staff.	Payment by cheque can be arranged for the staff if they applied for it in writing.
(9) Inadequate arrangements at enquiry counter.	Provision of an extra P & T phone and extra Enquiry Clerk is under examination.
(10) Uniforms for hamals.	Hamals are not eligible for the supply of Uniforms as per the extant Dress Regulations. However, Hamals working in tranship sheds are issued woolen Jersey as protective clothing. Provision of a rest room is under examination.